

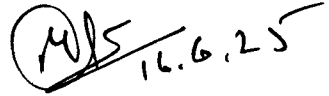
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 486 /Confdl. /2025
II-15-48/2001 (Part-IV)

Bilaspur, dated 16 /06/2025

Copy of Notification no. 111 Gaz.I/VI.F.2 dated 01.06.2025 issued by the Registrar (Recruitment) for Registrar General, High Court of Punjab & Haryana, Chandigarh **regarding filling up of 20 vacancies including 01 future anticipated vacancy of Additional District & Sessions Judge in the State of Punjab & 25 vacancies of Additional District & Sessions Judges in the State of Haryana, by way of direct recruitment from the Bar** is enclosed herewith for information of the candidates concerned.


(Maneesh Kumar Thakur)
Registrar General

Encl: As above



HIGH COURT OF PUNJAB & HARYANA

Capitol Complex, Sector-1, Chandigarh

NOTIFICATION

No. 111 Gaz.I/VI.F.2

Dated, Chandigarh, the **01st June 2025**

DIRECT RECRUITMENT TO PUNJAB SUPERIOR JUDICIAL SERVICE-2025

Opening date for submission of applications	01.06.2025
Closing date for submission of applications	31.07.2025

1. NAME AND CATEGORY WISE BIFURCATION OF THE POSTS:-

High Court of Punjab & Haryana, Chandigarh invites applications from eligible candidates to fill up 20 vacancies including 01 anticipated vacancy of **Additional District & Sessions Judge** in the cadre of Punjab Superior Judicial Service by way of direct recruitment (i.e. 25% quota) from amongst the eligible Advocates from the Bar, through competitive examination under Rule 7(3)(c) of Punjab Superior Judicial Service Rules, 2007.

ACTUAL VACANCIES			
Sr. No.	Category	Total Number of Posts	Posts reserved for women out of Total Posts
1	General	07	02
2	Economically Weaker Sections (EWS), Punjab	02	00
3	Scheduled Caste (Others), Punjab	04 (including 03 backlog)	01
4	Scheduled Caste (Balmiki/Mazhbi Sikh), Punjab	02 (backlog vacancies)	01
5	Backward Class, Punjab	03 (backlog vacancies)	00
6	Persons with Benchmark Disabilities (PwBD), Punjab i) Blindness & Low vision (VH)	01	00
ANTICIPATED VACANCY			
7	Scheduled Caste (Balmiki/Mazhbi Sikh), Punjab	01	01
Total		20	05

Note 1:- Persons with Benchmark Disabilities (PwBD) of other disabilities can also apply, even if the post is not reserved for them, but has been identified as suitable. However, such candidates will be considered for selection to such post by general standard of merit and without any relaxed standards. Those candidates cannot avail age limit relaxation as is given to PwBD category candidates. However, they shall be entitled to relaxation in Examination Fee on parity with the candidates of PwBD category, for whom the post has been reserved.

Note 2:- In the light of Judgment dated 19.02.2020, passed by Hon'ble Supreme Court of India in S.L.P. (C) No.14156 of 2015 titled as 'Dheeraj Mor Vs. Hon'ble High Court of Delhi, Members of Judicial Service are not eligible to apply in the present recruitment process.

Note 3: - The number of vacancies and reservation of posts are liable to be altered without any notice.

Note 4: - The High Court may take up the scrutiny of application forms at any time and at any stage of the selection process. During the process of scrutiny, the application forms and other relevant documents, certificates, etc. of the candidates shall be examined to determine their eligibility. Candidates not meeting the eligibility criteria will be rejected after the scrutiny process or any time thereafter if found ineligible.

2. PAY SCALE: -

The pay scale for the said post is in the Pay Level J-5 in the Pay Matrix (with initial start of Rs. 1,44,840/-) or such as may be revised by the Punjab Government from time to time.

3. ELIGIBILITY/QUALIFICATIONS: -

A candidate for direct recruitment to the service:

- 3.1 must be a citizen of India.
- 3.2 must have been duly enrolled as an Advocate for a period of not less than seven years and must have practiced, as such, during the said period.^[1]
- 3.3 must be an income tax assessee for a period not less than three assessment years (preceding the date of application), with gross professional income of not less than rupees five lakhs per annum. The applicant shall also be required to attach the proof of his independent engagement and conducting of not less than fifty cases (other than bunch cases) per year in the last preceding three years:

Provided that in case of candidates belonging to Scheduled Castes, Backward Classes, Economically Weaker Sections & Physically Challenged Persons, the gross professional income shall be rupees three lakhs per annum and the condition of independent engagement and conducting of cases shall be forty cases (other than bunch cases) per year in the last preceding three years.

- 3.4 must have passed matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, specified by the Government from time to time.

Note: - ^[1] In the light of Judgment dated 19.02.2020, passed by Hon'ble Supreme Court of India in S.L.P. (C) No.14156 of 2015 titled as 'Dheeraj Mor Vs. Hon'ble High Court of Delhi', an Advocate has to be continuing in practice for not less than 7 years as on the cut-off date and at the time of appointment as District Judge. Members of judicial service having 7 years' experience of practice before they have joined the service or having combined experience of 7 years as lawyer and member of judiciary, are not eligible to apply for direct recruitment as a District Judge.

4. DISQUALIFICATION FOR APPOINTMENT: -

No person shall be qualified for appointment to the Service or being in Service:

- 4.1 If he/she has more than one spouse living;
(Provided that the Governor may, if satisfied that there are special grounds for doing so, exempt any person from the operation of this sub-rule).
- 4.2 If he/she has been dismissed or removed from service by any High Court, Government or Statutory Body or Local Authority;
- 4.3 If he/she is/was convicted for any offence involving moral turpitude or has been permanently debarred or disqualified by

any State or Union Government, High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;

- 4.4 If he/she, being an Advocate, was found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or any other law for the time being in force.

5. AGE LIMIT: -

- 5.1 Candidates should not be less than 35 years and not more than 45 years of age on the last date of submission of applications i.e. **31.07.2025**.
- 5.2 Upper age limit is relaxable upto 5 years for the candidates belonging to S.C., B.C. & PwBD (Blindness & Low Vision) categories of Punjab State only.

6. RESERVATION: -

- 6.1 The reservation and eligibility for SC/BC/EWS/PwBD/Women category candidates shall be admissible in accordance with the Policy/Rules/Instructions issued by the Government of Punjab from time to time.
- 6.2 The benefit of reservation under any category including women reservation is admissible only to bonafide domiciles/residents of State of Punjab. Candidates claiming reservation must attach latest domicile certificate issued by the State of Punjab.
- 6.3 Candidates seeking reservation under SC/BC categories are required to attach the latest/updated Caste Certificate issued by the competent authority. BC Certificate should have been issued by the competent authority as per Punjab Govt. instructions No. 1/41/93-RC1/459 dated 17.01.1994 and No. 1/41/93-RC1/1093050/1 dated 27.10.2017, which shall be valid as on the closing date for submission of application forms.
- 6.4 Candidates belonging to Backward Classes are also required to attach a declaration along with B.C. Certificate that no change occurred in their status and they do not fall in the section of creamy-layer as per Punjab Govt. letter No. 10/9/2009-RC1/62 dated 08.01.2010 as per enclosed proforma.
- 6.5 The reservation to General EWS category candidates shall be governed as per Punjab Govt. Instructions No. 1/3/2019-RC1/700 dated 30.10.2020 & No. 1/3/2019-RC1/196 dated 18.03.2021. They are required to attach the latest Income & Assets Certificate issued by the competent authority valid for the Financial Year 2025-26 based on the income for the financial year 2024-25 i.e. Certificate should have been issued on or after 01.04.2025 but before the closing date for submission of application forms.
- 6.6 Candidates seeking reservation under PwBD category would be eligible for reservation in service/post who suffer from not less than 40 per cent of the relevant disability as defined in Section 2(r) of "The Rights of Persons with Disabilities Act, 2016", which has been identified as suitable, in view of Punjab Government instructions dated 04.06.2021. The candidates who want to avail the benefit of reservation would have to attach latest Disability Certificate issued by the competent authority, as per Punjab Govt. Instructions No.1/1/2017-3DC/1588894/1, dated 03.10.2019.

- 6.7 The reservation to women candidates shall be governed as per "The Punjab Civil Services (Reservation of Posts for Women) Rules, 2020", issued vide Notification dated 21.10.2020 & further amended vide Notification dated 29.12.2020 by the Punjab Government.
- 6.8 Candidates belonging to reserved categories of other States will compete against the posts meant for General/Unreserved Category and will be considered as General/Unreserved Category candidates. They are required to indicate their category as General Category.

7. DETAILS OF EXAMINATION: -

- 7.1 The selection of suitable candidates for appointment in Punjab Superior Judicial Service will be made by holding an examination. The examination shall be conducted in two stages namely:-
(i) Written Test
(ii) Viva-Voce
- 7.2 Keeping in view the number of applications received, this Court may hold a preliminary examination for short listing the candidates, consisting of objective type questions from the syllabus as prescribed for the written test. The marks obtained in the Preliminary Examination shall not be counted towards final result.
- 7.3 This Court reserves the right to decide ratio for shortlisting the candidates for Written Test.
- 7.4 **Syllabus and Format of Examination: -**
- (i) The selection would be on the basis of written test of 750 marks and *viva voce* of 250 marks, to be conducted by this Court.
- (ii) The written test and viva voce shall be conducted in English medium except the language paper.
- (iii) The syllabus and format for Written Test shall be as under:-

Paper-I (Civil Law-I)	1. Indian Contract Act, 1872 2. Code of Civil Procedure, 1908 3. Registration Act, 1908 4. Specific Relief Act, 1963 5. Transfer of Property Act, 1882 6. Limitation Act, 1963
Paper-II (Criminal Law)	1. Indian Penal Code, 1860 and Bharatiya Nyaya Sanhita, 2023 2. Code of Criminal Procedure, 1973 and Bharatiya Nagarik Suraksha Sanhita, 2023 3. Indian Evidence Act, 1872 and Bharatiya Sakshya Adhiniyam, 2023 4. Narcotic Drugs and Psychotropic Substances Act, 1985 5. The Prevention of Corruption Act, 1988
Paper-III (Civil Law-II)	1. Constitutional Law 2. Interpretation of Statutes 3. Hindu Law 4. Rent Law
Paper-IV (Language Paper)	1. English (Consisting of Essay and Precis) 2. Punjabi (Consisting of Essay and Precis)
Paper-V (General Knowledge)	Objective type multiple choice 100 questions

Format of Written Test		
Paper-I Subjective/narrative type questions	3 hours	200 marks
Paper-II Subjective/narrative type questions	3 hours	200 marks
Paper-III Subjective/narrative type questions	3 hours	200 marks
Paper-IV English (Consisting of Essay & Precis) Punjabi (Consisting of Essay & Precis)	3 hours	100 marks (50 marks) (50 marks)
Paper-V General Knowledge 100 Objective type multiple choice questions	2 hours	50 marks
Total		750 Marks

Note: - Bare Acts will NOT be provided to the candidates in the written test.

(iv) **Viva-Voce: -**

Candidates shall be assessed on the basis of their personality, proficiency in English, General Knowledge, questions regarding Constitution of India, analytical approach & decisiveness.

7.5 Candidates securing 40% or more marks in each paper will be called for viva voce. But merely securing 40% or more marks would not confer any right to be called for viva voce. This Court shall have the discretion to shortlist the candidates equal to three times the number of vacancies for viva-voce. Further, no candidate will be considered to have successfully qualified the Punjab Superior Judicial Service Examination unless he/she obtains 50% marks (read 45% marks for the SC/BC/PwBD(VH) category candidates) in the aggregate out of the total marks fixed for the written test and viva-voce. It is also made clear that no candidate will get the right to be appointed even if he/she obtains 50% marks (read 45% marks for the SC/BC/PwBD(VH) category candidates) in the aggregate of the written test and viva-voce. However, candidates will be appointed strictly in the order of merit (category wise) in which they are placed after the result of written test and viva-voce.

7.6 The time schedule for the examination shall be posted on the official website of this Court.

8. EXAMINATION FEE: -

The category-wise examination fee payable by the candidates is as under:-

Category	Examination Fee (Rs.)
General/other State category candidates.	1000/-
Scheduled Caste/Backward Classes/Economically Weaker Sections (EWS)/Persons with Benchmark Disability category candidates of Punjab State only.	500/-

Note: - Examination fee shall be paid by way of Demand Draft in favour of the Registrar General, High Court of Punjab and Haryana, Chandigarh payable at Chandigarh. Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection. Applications without the prescribed fee shall be summarily rejected.

9. LAST DATE FOR SUBMISSION OF APPLICATION FORMS: -

Last date for submission of application forms shall be **31.07.2025 till 5:00 P.M.**

10. HOW TO APPLY: -

- 10.1 Candidates are advised to read the detailed notification/advertisement before applying. High Court shall not be responsible for any consequence arising out of incorrect filling up of application form.
- 10.2 Candidates, who fulfill the conditions mentioned in the Notification/Advertisement, may submit the duly filled application forms alongwith all the necessary documents in an envelope superscribed as "**Application for the post of Additional District & Sessions Judge in the State of Punjab**" on or before **31.07.2025 till 05:00 P.M.** in the following manner. Application Form should be in the format as prescribed at **Annexure-1**.
 - 10.2.1 Candidates enrolled with the District/Sub-Divisional Bar Associations of Punjab, Haryana and U.T., Chandigarh must submit the application forms in the office of District and Sessions Judges concerned on or before the last date i.e. **31.07.2025 till 05:00 P.M.** and the office of the concerned District & Sessions Judges must forward the same immediately to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, mentioning the date of receipt of each application.
 - 10.2.2 Candidates, who are in Government Service must submit the application form to their Head of the Department concerned on or before the last date i.e. **31.07.2025 till 05:00 P.M.** and the office of the concerned Head of the Department must forward the same immediately to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, mentioning the date of receipt of each application.
 - 10.2.3 All other candidates must submit the application forms directly to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh on or before **31.07.2025 till 5:00 P.M.** Incomplete applications and applications received after the last date shall not be entertained.
- 10.3 Incomplete/wrong information given in the application form, non-fulfillment of any of the eligibility conditions, including those of age, educational qualifications, experience, list of number of cases conducted, proof of gross professional income & insufficient Fee payment, etc. may render a candidate ineligible and their candidature shall be rejected outrightly. No correspondence shall be entertained in this regard.
- 10.4 Candidates are required to attach following original/self-attested copies of documents/certificates while submitting the application form: -
 - ✓ Three recent and identical passport size photographs against white background (not more than one month old) (one to be pasted on the top right-hand corner of the

application form duly attested by the Gazetted Officer and others to be tagged with the application form).

- ✓ Proof of Date of Birth (Matriculation or equivalent examination certificate).
- ✓ Proof of having passed Matriculation Examination with Punjabi as one of the compulsory or elective subject or any other equivalent examination in Punjabi Language, specified by the Government from time to time.
- ✓ Relevant educational qualifications certificates.
- ✓ Enrolment Certificate as an Advocate.
- ✓ Two latest character certificates (in original) from two respectable persons (one of which must be issued by the President/Secretary of the Bar Association, where the candidate is practicing or the Head of the Department/District Attorney, where the candidate is employed).
- ✓ Latest Experience Certificate (in original) issued by the President/Secretary of the Bar concerned and counter signed by the District Judge in case of candidates practicing in the District/Sub-Division Bar. In case of candidates practicing in the High Court, no counter signatures are necessary. For candidates in Govt. Service, certificate to be issued by the Head of the Department/District Attorney.
- ✓ Income Tax Returns for the last three assessment years showing the gross professional income i.e. 2023-24 (F.Y. 2022-23), 2024-25 (F.Y. 2023-24) & 2025-26 (F.Y. 2024-25).
- ✓ Latest Domicile Certificate issued by the competent authority (if a candidate is availing benefit of reservation).
- ✓ Latest/updated SC Certificate issued by the competent authority (if applicable).
- ✓ Latest/updated BC Certificate issued by the competent authority as per Punjab Govt. instructions dated 17.01.1994 and 27.10.2017 valid as on the closing date for submission of application forms (if applicable).
- ✓ Latest Income & Asset Certificate (for EWS category candidates) issued by the competent authority valid for the Financial Year 2025-26 based on the income for the financial year 2024-25 i.e. Certificate should have been issued on or after 01.04.2025 but before the closing date for submission of application forms (if applicable).
- ✓ Latest Disability Certificate issued by the competent authority (if applicable).
- ✓ Any other document (if applicable).

10.5 Candidates shall also attach the following Annexures as per prescribed proforma while submitting the application form:-

- ✓ Self-declaration regarding eligibility at **Annexure-2**.
- ✓ Details of cases conducted at **Annexure-3**.
- ✓ Instructions for the Candidates at **Annexure-4**.
- ✓ Form of declaration regarding backward class status at **Annexure-5** (if applicable).

- 10.6 Original certificates alongwith their self-attested copies will also have to be produced at the time of viva-voce or as and when called by this Court.
- 10.7 Candidates should fill all details, including the category, correctly in application form after ensuring that all the particulars/ details are correctly mentioned in it. No request for any change in the Application Form shall be entertained at later stage.
- 10.8 Candidates will be responsible for any mistake committed in the application form and the High Court shall not be responsible or liable in any manner. Any information submitted by a candidate in the application form will bind him/her personally and if such information is found to be false, then the candidate shall be liable for criminal prosecution apart from consequences under civil law, as may be deemed proper.
- 10.9 Any application without attaching proper photograph and without signature **on each page** of the application form will be summarily rejected.
- 10.10 Candidates are advised in their own interest to apply much before the closing date and not to wait till the last date of submission of application form. The High Court shall not be responsible if any candidate fails to submit the application form well in time.
- 10.11 No claim regarding an application form has been lost or delayed in the post office/courier service will be considered nor any representation against its rejection due to late receipt will be entertained.
- 10.12 All communications, in respect of the applications should be addressed to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh and should contain the particulars i.e. *Name of candidate, Father's Name, Address and Mobile No. (as given in the application form), Name of examination, Month and Year of examination, Roll No. (if communicated to the candidate)*. Communications not containing these particulars shall not be attended to. Envelopes containing correspondence with the High Court of Punjab and Haryana, Chandigarh concerning this examination should always carry the words "PUNJAB SUPERIOR JUDICIAL SERVICE EXAMINATION 2025".
- 10.13 For any query, candidates can call at Phone No. **0172-2717605** on all working days between 09:30 A.M. to 05:00 P.M.

11. NO OBJECTION CERTIFICATE BY THE EMPLOYER: -

In case of candidates, who are in government service such as in prosecution department, Advocate General office etc., No Objection Certificate of the employer is not required at the time of applying. Candidates are directed to only intimate their employer at this stage. NOC on the prescribed format at **Annexure-6** from the Competent Authority will have to be produced at the time of viva-voce.

12. SCRIBE/COMPENSATORY TIME FOR PWBD/PWD CATEGORY CANDIDATES: -

- 12.1 Persons with Benchmark Disability (PwBD) as defined in Section 2(r) of The Rights of Persons with Disabilities Act, 2016, i.e. persons having more than 40% disability, can avail the facility of scribe, who has limitation in writing including that of speed if so desired by him/her. In case of persons with Benchmark disabilities in the category of blindness, locomotor disability (both arm affected-BA) and cerebral palsy, the facility of scribe shall be given, if so desired by the person.

In case of other categories of Persons with Benchmark disabilities, the provision of scribe can be allowed on production of a Disability Certificate alongwith Medical Certificate to the effect that the person concerned has physical limitation to write, and scribe is essential to write examination on his/her behalf, from the Chief Medical Officer/Civil Surgeon/Medical Superintendent of a Government health care institution as per prescribed proforma at **Annexure-7**.

- 12.2 Persons with Disability (PwD) as defined in Section 2(s) of The Rights of Persons with Disabilities Act, 2016, i.e. persons having less than 40% disability, can also avail the facility of scribe, who are having difficulty in writing subject to production of a certificate to the effect that person concerned has limitation to write and that scribe is essential to write examination on his/her behalf from the competent medical authority of a Government healthcare institution as per prescribed proforma at **Annexure-8**.
- 12.3 The eligible candidates may request this Court for scribe within 15 days from the last date of submission of application forms. On receipt of request from the candidates, the candidate will be allotted scribe from amongst non-law graduate employees of this Court and he/she will be allowed to meet the scribe 02 days before the examination. Candidates must submit copies of disability certificate alongwith prescribed Medical Certificate.
- 12.4 A compensatory time of 20 minutes per hour of the examination is allowed to all the PwBD/PwD category candidates who are allowed use of scribe as stated above. It is further clarified that all such candidates, who are eligible for availing the facility of scribe, but choose not to avail the said facility, will also be allowed compensatory time of 01 hour for examination of 03 hours duration, in case such candidates apply to this Court for the permission for compensatory time well in time alongwith requisite documents, as stated above.
- 12.5 If at any stage, the Medical Certificate is found inappropriate/ incorrect/ false/ fabricated/ tampered with or if it is found that the candidate was not eligible for the use of scribe as per the eligibility criteria, his/her candidature/appointment will be cancelled.
- 12.6 It must be noted that only this Court is competent to provide the permissions of scribe/compensatory time to the candidates as per the above procedures. No such permission in the above cases will be granted by the Centre Supervisor. No online request for a scribe will be accepted by this Court.

13. IMPORTANT INSTRUCTIONS: -

- 13.1 Candidates are advised to visit the website of High Court of Punjab and Haryana, Chandigarh i.e. www.highcourtchd.gov.in regularly for updates and other important information. Unnecessary correspondence with High Court should be avoided.
- 13.2 The Punjab Superior Judicial Service Examination-2025 will be conducted in accordance with the provisions contained in the Punjab Superior Judicial Service Rules, 2007, as amended from time to time.
- 13.3 Merely satisfying the eligibility criterion does not entitle the candidate to be called for examination. High Court reserves the right to alter/modify or change any of the terms and conditions including selection criteria etc. spelt out in the advertisement.
- 13.4 The venue, date, time of the examination/test, result, notice and corrigendum of this recruitment process will be informed on the official website of the High Court i.e. www.highcourtchd.gov.in. However, it shall be the responsibility of the candidates to keep themselves updated about the same. High Court shall not be responsible in any manner in case any candidate could not appear in the examination/test/any other stage due to non-visiting of website, where important information regarding different stages is uploaded.
- 13.5 Any attempt on the part of a candidate to obtain support for his/her candidature by any unfair means will make him/her liable for disqualification and legal action.
- 13.6 Candidates should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission to the examination will be purely provisional subject to the fulfillment of eligibility criteria of age, educational qualification, nationality etc. as per relevant Rules and Instructions issued by the Government from time to time. Mere issuance of Admit Card to the candidate will not imply that his/her candidature has been finally cleared by this Court. The decision of this Court regarding the eligibility of the candidates for admission to the examination shall be final. If on verification at any stage, it is found that they do not fulfill any of the eligibility conditions, their candidature will be cancelled. If any of their claim(s) is found to be incorrect at any stage, they shall also render themselves liable to disciplinary action by this Court.
- 13.7 Success in the examination does not confer any right to appointment unless the Government in consultation with this Court is satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment.
- 13.8 Re-evaluation of answer sheets is not allowed. Only re-checking of answer sheets (i.e. no part of the answer sheets has been left unevaluated or there is no totalling error) can be allowed on a written request from a candidate addressed to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh, on payment of fee of Rs. 500/- per answer sheet (in the shape of Indian Postal Orders payable in favour of Registrar General, High Court of Punjab and Haryana, Chandigarh) within thirty days from the date of display of

marks on the official website of this Court. No separate request in this regard by any candidate or any other person on their behalf shall be entertained under the RTI Act for re-evaluation/re-checking etc.

- 13.9 No TA/DA will be payable to any candidate for appearing in written test or viva-voce.
- 13.10 In case of any discrepancy in advertisement published in various newspapers etc., the content as put on the official website of this Court i.e. www.highcourtchd.gov.in shall prevail.
- 13.11 Any other terms and conditions not specifically mentioned above shall be governed in accordance with the Punjab Superior Judicial Service Rules, 2007 and rules/resolutions/instructions issued by this Court as well as Government of Punjab from time to time.

BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES

**Sd/-
REGISTRAR (RECRUITMENT)
FOR REGISTRAR GENERAL**



**APPLICATION FOR THE POST OF
ADDITIONAL DISTRICT & SESSIONS JUDGE
IN THE STATE OF PUNJAB**

Annexure-1

- Please read the notification before filling the application form. - Incomplete application form in any respect will be summarily rejected. - False information/Information without relevant documents shall be summarily rejected.		Paste your recent attested passport size photograph not older than one month (duly attested by Gazetted Officer)
1	Name (In Block Letters)	
2	Father's Name	
3	Gender	
4	Nationality	
5	Marital Status	
6	Spouse's Name <i>(In case of married candidates)</i>	
	Do you have more than one spouse living?	Yes/No
7	Complete Postal Address (In Block Letters) (Mention Post Office, Sub Division, District, State and PIN code)	
8	E-mail address (Please ensure that the E-mail is active)	
9	Mobile Number	
10	Are you a bonafide domicile of Punjab?	Yes/No
11	Category (Gen/SC(B/M)/SC(Others)/BC/EWS)	
12	Do you belong to category of persons with Benchmark Disability of the State of Punjab?	Yes/No
	If yes, specify the category of disability	
13	In case candidate belongs to reserved category as per the Notification:	
	(i) Specifically state the category under which you are claiming reservation	
	(ii) Mention the details of the certificate	Certificate No..... Date of Issuance..... Issuing Authority.....

Signature of the Candidate with Date _____

14	Date of Birth (DD/MM/YYYY)				
	(i) Actual Age as on 31.07.2025				Years.....Months.....Days
15	Details of Educational Qualifications				
	Sr. No.	Year	Examination	% age of Marks	Name of Board/University
16	Have you passed matriculation examination with Punjabi as one of the compulsory or elective subject or any other equivalent examination in Punjabi Language, specified by the Government from time to time?				Yes/No
17	Date of Enrolment as an Advocate				
	Enrolment No.				
18	Whether you have 07 years of continuous practice as an Advocate				Yes/No
	If yes, specify the total period of practice as an Advocate				Years.....Months.....Days
	Details of practice as an Advocate				
19	Are you in Government Service?				Yes/No
	If yes, give the following details:				
	Name of Department	Name of post held	Post held since	Total period	Remarks

Signature of the Candidate with Date _____

20	Whether any Criminal Case is pending/ registered against you?	Yes/No
	If yes, then give details of the case and its present status with relevant documents:-	
21	Whether you have been convicted for any offence involving moral turpitude or have been permanently debarred or disqualified by any State or Union Government, High Court or UPSC or any State Public Service Commission from appearing in any examination or interview?	Yes/No
	If yes, then Mention the punishment/sentence, if any (attach copy of judgment/order/any other relevant document)	
22	Whether you have ever been suspended/ discharged/terminated/removed/reduced in rank or dismissed from service by the Central or the State Govt. or the Boards or Corporation?	Yes/No
	If yes, then give details and mention reasons/circumstances of such punishment with relevant documents:-	
23	Whether you being an Advocate, were found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or any other law for the time being in force?	Yes/No
	If yes, then give details and attach relevant documents.	
24	Are you an income tax assessee for at least three assessment years preceding the date of application with gross professional income of not less than rupees five lakhs per annum for General category [Rupees three Lacs in case of SC, BC, EWS, & PwBD (VH) candidates of Punjab State]?	Yes/No
	State and attach proof of Income Tax Returns for the last three assessment years showing the Gross Income from Profession.	
	Assessment Year	Gross Income from Profession as per ITRs (Rs.)
	2023-24 (F.Y. 2022-23)	
	2024-25 (F.Y. 2023-24)	
	2025-26 (F.Y. 2024-25)	

Signature of the Candidate with Date _____

25	Do you fulfill the condition of independent engagement and conducting of not less than 50 cases (other than bunch cases) per year for General Category in the preceding three years [40 cases (other than bunch cases) per year in case of SC, BC, EWS and PwBD(VH) candidates of Punjab in the preceding three years]?		Yes/No	
	Details of cases conducted as per Annexure '3' of the Notification			
	Period		No. of cases conducted independently	
	01.06.2022 to 31.05.2023			
	01.06.2023 to 31.05.2024			
	01.06.2024 to 31.05.2025			
26	Details of Examination Fee		Name of Bank	
			Bank Draft No.	
			Date	
			Amount (Rs.)	
27	Whether the list of requisite documents enclosed with the application form as per Clause 10.4 & 10.5 of the Notification?		Yes/No	

DECLARATION

I hereby declare that all the statements made in this application form above are true and correct to the best of my knowledge and nothing has been concealed or misrepresented. In the event of any information being found false/incorrect/ concealed or misrepresented at any stage, my candidature shall be liable to be cancelled and I shall also be liable for appropriate legal action including dismissal, removal, etc. even after appointment. I have also perused and accepted the Terms and Conditions mentioned in the notification as well as in the Annexures.

Place:

(Signature of the candidate)

Date:

NAME : _____

Annexure-2

PUNJAB SUPERIOR JUDICIAL SERVICE EXAMINATION 2025

SELF DECLARATION REGARDING ELIGIBILITY

Name of the Candidate _____

Father's Name _____

Category in which applied _____

INCOME DETAILS

Assessment Year	Gross Professional Income (Rs)	Income as per ITR (Rs.)
2023-2024 (F.Y. 2022-23)		
2024-2025 (F.Y. 2023-24)		
2025-2026 (F.Y. 2024-25)		

Note:- Gross Professional Income assessed by the Income Tax Department shall be taken into consideration.

DETAIL OF NUMBER OF CASES CONDUCTED

01.06.2022 to 31.05.2023	
01.06.2023 to 31.05.2024	
01.06.2024 to 31.05.2025	

Certified that I have attached proof of Gross Professional Income and List of Number of Cases conducted, as per rule 10 (bb) of the Punjab Superior Judicial Service Rules, 2007.

SIGNATURE OF THE CANDIDATE (with date)

Annexure-3

DETAIL OF CASES CONDUCTED FROM 01.06.2022 TO 31.05.2023

Sr. No.	Case No.	Title	Case/P.O.A. Filed in the Court with Date	Appeared for	Status

SIGNATURE OF THE CANDIDATE (with date)

DETAIL OF CASES CONDUCTED FROM 01.06.2023 TO 31.05.2024

Sr. No.	Case No.	Title	Case/P.O.A. Filed in the Court with Date	Appeared for	Status

SIGNATURE OF THE CANDIDATE (with date)

DETAIL OF CASES CONDUCTED FROM 01.06.2024 TO 31.05.2025

Sr. No.	Case No.	Title	Case/P.O.A. Filed in the Court with Date	Appeared for	Status

SIGNATURE OF THE CANDIDATE (with date)

INSTRUCTIONS FOR THE CANDIDATES

All the candidates are directed to observe the following instructions strictly at the time of written test:

- a) Candidates shall read all the instructions printed on the answer-sheet and question paper and instructions incorporated hereunder carefully and comply with the same strictly. Disobedience may lead to disqualification.
- b) No candidate will be admitted to the examination unless he/she holds a certificate of Admission/Admit Card from the High Court of Punjab and Haryana, Chandigarh.
- c) No candidate will carry any paper, note-book, writing material, help book having any nexus with the examination. Possession of a mobile phone or any other electronic device in the examination hall is also strictly prohibited.
- d) No candidate will write his/her roll number at a place other than the one prescribed on the answer-sheet.
- e) Any mark including any religious mark on the answer-sheet, whereby an answer-sheet can be identified to be of a particular candidate, is prohibited. Highlighting/underlining of the answers would also be deemed to be identification marks, which will entail disqualification.
- f) Candidates are required to attempt questions in the same order in which they are in the question paper.
- g) Candidates will not talk to each other during the course of the examination.
- h) The answer-sheet of the candidate using unfair means will be confiscated and such candidate will stand disqualified.
- i) Canvassing in any form or at any stage shall be considered a disqualification.

UNDERTAKING OF INSTRUCTIONS

I undertake to abide by the afore-mentioned conditions.

Signature of the candidate _____

Name (in capital letters) _____

Annexure-5

FORM OF DECLARATION REGARDING BACKWARD CLASS STATUS

I, _____ S/o D/o Sh. _____ R/o _____
_____ belong to backward class
(_____ Caste) which has been declared as backward class by
Government of Punjab.

That no change occurred in my previous status and I do not fall
in the section of creamy layer as per Punjab Government Instructions No.
1/41/93-RC1/459 dated 17.01.1994 and No. 1/41/93-RC1/1093050/1
dated 27.10.2017.

SIGNATURE OF THE CANDIDATE

Place:

Date:

Verification:-

I hereby declare that the above stated information is true and
correct to the best of my knowledge and nothing has been concealed therein. I
understand that if any information stated above is found to be incorrect then I
will be liable for any legal/disciplinary proceedings and my candidature shall
be rejected.

SIGNATURE OF THE CANDIDATE

Place:

Date:

"NO OBJECTION CERTIFICATE"

(To be issued by the Head of the Department in case the candidate is serving in any Government Departments/Semi-Government Departments or in any Corporations/ Boards)

No. _____

Dated: _____

It is certified that Shri/Ms. _____ Son/Daughter of Shri _____ is serving in this office and the undersigned has no objection if he/she appears in the test for the post of Additional District & Sessions Judge, in the State of Punjab. The service particulars of the candidate are as under:-

1. Office where employed: _____
2. Date of initial appointment: _____
3. Date of present employment: _____
4. Total length of service: _____
5. Present Designation: _____
6. Pay Scale: _____
7. Regular/ Temporary/ Ad-hoc/
Deputation/ Transfer basis
(please Specify) _____
8. If on deputation/transfer, give
details of the parent office and
information about his lien etc. _____
9. Lien retained on any post. If
yes, Give details _____
10. Whether any departmental
proceedings initiated or likely
to be initiated or Minor/
major punishment imposed?
If so, give details: _____
11. Any other relevant
information: _____

Dated: _____

Signature of the Authority
Designation: _____
Seal

Annexure-7

CERTIFICATE REGARDING PHYSICAL LIMITATION IN AN EXAMINEE TO WRITE

This is to certify that, I have examined Mr/Ms/Mrs. _____
(name of the candidate with disability), a person with _____ (nature
and percentage of disability as mentioned in the certificate of disability),
S/o/D/o _____, a resident of _____
(Village/District/State) and to state that he/she has physical limitation which
hampers his/her writing capabilities owing to his/her disability.

Signature

Chief Medical Officer/Civil Surgeon/Medical Superintendent of a

Government health care institution

Name & Designation

Name of Government Hospital/Health Care Centre with Seal

Place:

Date:

Note:

Certificate should be given by a specialist of the relevant stream/disability (eg. Visual impairment – Ophthalmologist, Locomotor Disability – Orthopaedic specialist/PMR)

Annexure-8

Certificate for person with specified disability covered under the definition of Section 2 (s) of the RPwD Act, 2016 but not covered under the definition of Section 2(r) of the said Act, i.e. persons having less than 40% disability and having difficulty in writing

This is to certify that, we have examined Mr/Ms/Mrs
(name of the candidate), S/o /D/o, a resident of
.....(Vill/PO/PS/District/State),
aged yrs, a person with (nature of
disability/condition), and to state that he/she has limitation which hampers
his/her writing capability owing to his/her above condition. He/she requires
support of scribe for writing the examination.

2. The above candidate uses aids and assistive device such as prosthetics & orthotics, hearing aid (name to be specified) which is /are essential for the candidate to appear at the examination with the assistance of scribe.

3. This certificate is issued only for the purpose of appearing in written examinations conducted by recruitment agencies as well as academic institutions and is valid upto _____ (it is valid for maximum period of six months or less as may be certified by the medical authority)

Signature of medical authority

(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)
Orthopedic / PMR specialist	Clinical Psychologist/ Rehabilitation Psychologist/Psychiatrist / Special Educator	Neurologist (if available)	Occupational therapist (if available)	Other Expert, as nominated by the Chairperson (if any)
(Signature & Name)				
Chief Medical Officer/Civil Surgeon/Chief District Medical Officer.....Chairperson				

Name of Government Hospital/Health Care Centre with Seal

Place:

Date:



HIGH COURT OF PUNJAB & HARYANA

Capitol Complex, Sector-1, Chandigarh

NOTIFICATION

No. **112** Gaz.I/VI.F.2

Dated, Chandigarh, the **01st June 2025**

DIRECT RECRUITMENT TO HARYANA SUPERIOR JUDICIAL SERVICE-2025

Opening date for submission of applications	01.06.2025
Closing date for submission of applications	31.07.2025

1. NAME AND CATEGORY WISE BIFURCATION OF THE POSTS: -

High Court of Punjab & Haryana, Chandigarh invites applications from eligible candidates to fill up 25 vacancies of **Additional District & Sessions Judge** in the cadre of Haryana Superior Judicial Service by way of direct recruitment (i.e. 25% quota) from amongst the eligible Advocates from the Bar, through competitive examination under Rule 6(1)(c) of Haryana Superior Judicial Service Rules, 2007.

ACTUAL VACANCIES		
Sr. No.	Category	Total No. of Posts
1	General/Unreserved	09
2	Economically Weaker Sections (EWS), Haryana	03
3	Deprived Scheduled Castes (DSC), Haryana	02 (backlog vacancies)
4	Other Scheduled Castes (OSC), Haryana	01 (backlog vacancy)
5	Backward Class-A (BC-A), Haryana	04 (backlog vacancies) (02 advertised 3 rd time 02 advertised 2 nd time)
6	Backward Class-B (BC-B), Haryana	02 (backlog vacancies) (01 advertised 3 rd time 01 advertised 2 nd time)
7	Ex-servicemen (ESM), Haryana i) General/Unreserved - 01 ii) Other Scheduled Caste (OSC) - 01	02 (backlog vacancies)
8	Persons with Benchmark Disabilities (PwBD), Haryana i) Blindness & Low vision (VH) - 01 ii) Locomotor disability (OH) - 01	02 (backlog vacancies)
Total		25

Note 1: - In case no eligible candidate from BC(A) & BC(B) categories is available in the present recruitment process, then 02 backlog vacancies of BC(A) category & 01 backlog vacancy of BC(B) category shall be de-reserved and filled up from general category on merit, being advertised for the 3rd time, in view of the Haryana Government instructions dated 15.07.2014.

Note 2: - In case no suitable candidate of Persons with Benchmark disabilities (PwBD) from its respective categories of disability is available in the present recruitment process, then 02 backlog vacancies of PwBD will be filled by interchange among the categories of disabilities and in case no suitable person with benchmark disabilities is available, then these posts will be filled up by appointment of a person other than a person with disability, being advertised for the 2nd time, in view of the Haryana Government's instructions dated 25.04.2018.

Note 3: - In case no Ex-servicemen candidate is found suitable for appointment, the vacancies reserved for Ex-servicemen of a particular category will be filled from its respective vertical category candidates i.e. General & OSC, in view of the Haryana Government's instructions dated 30.04.2018.

Note 4: - Persons with Benchmark Disabilities (PwBD) of other disabilities can also apply, even if the post is not reserved for them, but has been identified as suitable. However, such candidates will be considered for selection to such post by general standard of merit and without any relaxed standards. Those candidates cannot avail age limit relaxation as is given to PwBD category candidates. However, they shall be entitled to relaxation in Examination Fee on parity with the candidates of PwBD category, for whom the posts have been reserved.

Note 5: - In the light of Judgment dated 19.02.2020, passed by Hon'ble Supreme Court of India in S.L.P. (C) No.14156 of 2015 titled as 'Dheeraj Mor Vs. Hon'ble High Court of Delhi, Members of Judicial Service are not eligible to apply in the present recruitment process.

Note 6: - The number of vacancies and reservation of posts are liable to be altered without any notice.

Note 7: - The High Court may take up the scrutiny of application forms at any time and at any stage of the selection process. During the process of scrutiny, the application forms and other relevant documents, certificates, etc. of the candidates shall be examined to determine their eligibility. Candidates not meeting the eligibility criteria will be rejected after the scrutiny process or any time thereafter if found ineligible.

2. PAY SCALE: -

The pay scale for the said post is in the Pay Level J-5 in the Pay Matrix (with initial start of Rs. 1,44,840/-) or such as may be revised by the Haryana Government from time to time.

3. ELIGIBILITY/QUALIFICATIONS: -

A candidate for direct recruitment to the service:

- 3.1 must be a citizen of India.
- 3.2 must have been duly enrolled as an Advocate and has practiced for a period not less than seven years.^[1]
- 3.3 must be an income tax assessee for at least three assessment years preceding the date of application, with gross professional income of not less than rupees five lakhs per annum. The applicant shall also be required to attach the proof of his independent engagement and conducting of not less than fifty cases (other than bunch cases) per year in the preceding three years:

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Backward Classes, Economically Weaker Sections, Physically Challenged persons and Ex-servicemen, the gross professional income shall not be less than rupees three lakhs per annum and the condition of independent engagement and conducting of cases shall be forty cases (other than bunch cases) per year in the preceding three years.

- 3.4 must have knowledge of basic computer application for usage purposes.
- 3.5 must have passed matriculation examination with Hindi as one of the compulsory or elective subjects or any other equivalent examination in Hindi language, specified by the Government from time to time.

Note: - ^[1]In the light of Judgment dated 19.02.2020, passed by Hon'ble Supreme Court of India in S.L.P. (C) No.14156 of 2015 titled as 'Dheeraj Mor Vs. Hon'ble High Court of Delhi', *an Advocate has to be continuing in practice for not less than*

7 years as on the cut-off date and at the time of appointment as District Judge. Members of judicial service having 7 years' experience of practice before they have joined the service or having combined experience of 7 years as lawyer and member of judiciary, are not eligible to apply for direct recruitment as a District Judge.

4. DISQUALIFICATION FOR APPOINTMENT: -

No person shall be qualified for appointment to the Service or being in Service:

- 4.1 If he/she has more than one spouse living;
(Provided that the Governor may, if satisfied that there are special grounds for doing so, exempt any person from the operation of this sub-rule).
- 4.2 If he/she has been dismissed or removed from service by any High Court, Government or Statutory Body or Local Authority;
- 4.3 If he/she is/was convicted for any offence involving moral turpitude or has been permanently debarred or disqualified by any State or Union Government, High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;
- 4.4 If he/she, being an Advocate, was found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or any other law for the time being in force.

5. AGE LIMIT: -

- 5.1 Candidates should not be less than 35 years and not more than 45 years of age on the last date of submission of applications i.e. **31.07.2025**.
- 5.2 Upper age limit is relaxable upto 5 years for the candidates belonging to S.C., B.C., PwBD (Blindness & Low Vision, Locomotor Disability) & ESM categories of Haryana State only.

6. RESERVATION: -

- 6.1 The reservation and eligibility for SC/BC/EWS/ESM/PwBD category candidates shall be admissible in accordance with the Policy/Rules/Instructions issued by the Government of Haryana from time to time.
- 6.2 The benefit of reservation under any category is admissible only to bonafide domiciles/residents of State of Haryana. Candidates claiming reservation must attach latest domicile certificate issued by the State of Haryana.
- 6.3 Candidates seeking reservation under Deprived Scheduled Castes or Other Scheduled Castes category are required to attach the latest certificate issued by the competent authority as per Haryana Govt. Instructions No. 22/163/2024-5HR-III dated 13.11.2024 & Instructions No. 22/132/2013-1GSIII dated 22.03.2022.
- 6.4 Candidates seeking reservation under Backward Classes category are required to attach the latest/updated Caste Certificate issued by the competent authority as per Haryana Govt. Notification No. 40/13/2024-1SW dated 16.07.2024 & Instructions No. 22/132/2013-1GSIII dated 22.03.2022. BC Certificate should have been issued during 2025-26 only i.e. the certificate should have been issued on or after 01.04.2025 but before the closing date for submission of application forms.

- 6.5 Candidates belonging to BC category are also required to attach a declaration alongwith the BC Certificate that no change occurred in their status and they do not fall in the section of creamy-layer as per enclosed proforma.
- 6.6 The reservation to EWS category candidates will be given as per Haryana Govt. Instructions No. 22/12/2019-1GS-III dated 25.02.2019 & Instructions No. 22/12/2019-1GS-III dated 13.03.2019. They are required to attach the latest Income & Assets Certificate issued by the competent authority valid for the Financial Year 2025-26 based on the income for the financial year 2024-25 i.e. Certificate should have been issued on or after 01.04.2025 but before the closing date for submission of application forms.
- 6.7 The reservation to Ex-servicemen category candidates will be given as per Haryana Govt. instructions No. 22/10/2013-1GSIII dated 30.04.2018, No.12/15/2019-4GS-II dated 09.03.2022, further clarified vide letter No. 12/15/2019-4GS-II dated 13.04.2022. They are required to attach Identity Card and Discharge Book showing the date of entry into military and date of release/discharge.
- 6.8 Candidates seeking reservation under PwBD category would be eligible for reservation in services/posts who suffer from not less than 40 per cent of the relevant disability as defined in Section 2(r) of "The Rights of Persons with Disabilities Act, 2016", which have been identified as suitable, in view of Haryana Government Gazette Notification dated 25.10.2021. The candidate who wants to avail the benefit of reservation would have to attach latest Disability Certificate issued by the competent authority, as per Haryana Government instructions No. 22/10/2013-1GSIII dated 25.04.2018 & No. 22/106/2018-1-GSIII dated 01.05.2019.
- 6.9 Candidates belonging to reserved categories of other States will compete against the posts meant for General/Unreserved Category and will be considered as General/Unreserved Category candidates. They are required to indicate their category as General Category.

7. DETAILS OF EXAMINATION: -

- 7.1 The selection of suitable candidates for appointment in Haryana Superior Judicial Service will be made by holding an examination. The examination shall be conducted in two stages namely:-
(i) Written Test
(ii) Viva-Voce
- 7.2 Keeping in view the number of applications received, this Court may hold a preliminary examination for short listing the candidates, consisting of objective type questions from the syllabus as prescribed for the written test. The marks obtained in the Preliminary Examination shall not be counted towards final result.
- 7.3 This Court reserves the right to decide ratio for shortlisting the candidates for written test.
- 7.4 **Syllabus and Format of Examination: -**
(i) The selection would be on the basis of *written test* of 750 marks and *viva voce* of 250 marks, to be conducted by this Court.

total marks fixed for the written test and viva-voce. It is also made clear that no candidate will get the right to be appointed even if he/she obtains 50% marks (read 45% marks for the SC/BC/ESM/PwBD(VH,OH) category candidates) in the aggregate of the written test and viva-voce. However, candidates will be appointed strictly in the order of merit (category wise) in which they are placed after the result of written test and viva-voce.

7.6 The time schedule for the examination shall be posted on the official website of this Court.

8. EXAMINATION FEE: -

The category-wise examination fee payable by the candidates is as under:-

Category	Examination Fee (Rs.)
General/other State category candidates.	1000/-
Scheduled Caste/Backward Classes/Economically Weaker Sections (EWS)/Ex-Servicemen (ESM)/Persons with Benchmark Disability (PwBD) category candidates of Haryana State only.	500/-
All women candidates.	500/-

Note: - Examination fee shall be paid by way of Demand Draft in favour of the Registrar General, High Court of Punjab and Haryana, Chandigarh payable at Chandigarh. Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection. Applications without the prescribed fee shall be summarily rejected.

9. LAST DATE FOR SUBMISSION OF APPLICATION FORMS: -

Last date for submission of application forms shall be **31.07.2025 till 5:00 P.M.**

10. HOW TO APPLY: -

10.1 Candidates are advised to read the detailed notification/advertisement before applying. High Court shall not be responsible for any consequence arising out of incorrect filling up of application form.

10.2 Candidates, who fulfill the conditions mentioned in the Notification/Advertisement, may submit the duly filled application forms alongwith all the necessary documents in an envelope superscribed as "**Application for the post of Additional District & Sessions Judge in the State of Haryana**" on or before **31.07.2025 till 05:00 P.M.** in the following manner. Application Form should be in the format as prescribed at **Annexure-1**.

10.2.1 Candidates enrolled with the District/Sub-Divisional Bar Associations of Punjab, Haryana and U.T., Chandigarh must submit the application forms in the office of District and Sessions Judges concerned on or before the last date i.e. **31.07.2025 till 05:00 P.M.** and the office of the concerned District & Sessions Judges must forward the same immediately to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, mentioning the date of receipt of each application.

total marks fixed for the written test and viva-voce. It is also made clear that no candidate will get the right to be appointed even if he/she obtains 50% marks (read 45% marks for the SC/BC/ESM/PwBD(VII,OH) category candidates) in the aggregate of the written test and viva-voce. However, candidates will be appointed strictly in the order of merit (category wise) in which they are placed after the result of written test and viva-voce.

7.6 The time schedule for the examination shall be posted on the official website of this Court.

8. EXAMINATION FEE: -

The category-wise examination fee payable by the candidates is as under:-

Category	Examination Fee (Rs.)
General/other State category candidates.	1000/-
Scheduled Caste/Backward Classes/Economically Weaker Sections (EWS)/Ex-Servicemen (ESM)/Persons with Benchmark Disability (PwBD) category candidates of Haryana State only.	500/-
All women candidates.	500/-

Note: - Examination fee shall be paid by way of Demand Draft in favour of the Registrar General, High Court of Punjab and Haryana, Chandigarh payable at Chandigarh. Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection. Applications without the prescribed fee shall be summarily rejected.

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10.2.1 Candidates enrolled with the District/Sub-Divisional Bar Associations of Punjab, Haryana and U.T., Chandigarh must submit the application forms in the office of District and Sessions Judges concerned on or before the last date i.e. **31.07.2025 till 05:00 P.M.** and the office of the concerned District & Sessions Judges must forward the same immediately to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, mentioning the date of receipt of each application.